

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**

(a) and (b). The Governor of Madras accorded sanction on 28-9-1961 under Section 188 of the Code of Criminal Procedure 1898 (Central Act V of 1898) for the prosecution of the seven accused persons for murder on the high seas. The charge-sheet was laid before the Sub-Magistrate at Tiruchendur on 30th October 1961 under Sections 302 and 34 I.P.C. Two accused are in custody, four on bail and one tout Thangavelu is still at large. The case is before the Court but no date has so far been fixed for hearing.

(c) No *bona fide* passengers as such were involved; but there were 36 illicit emigrants in the boat out of whom 20 escaped death.

**Heavy Electrical Plants**

- \*237. {  
 Shri D. C. Sharma:  
 Shri Subodh Hansda:  
 Shri R. C. Majhi:  
 Shri S. C. Samanta:  
 Shri Nek Ram Negi:  
 Shri P. C. Borooah:  
 Shri Ram Krishan Gupta:  
 Sardar Iqbal Singh:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the recommendations of the Technical Committee set up to make recommendations for suitable location of the two heavy electrical plants to be established with Czech and Soviet assistance have been considered; and

(b) if so, the decision taken in this regard?

**The Minister of Industry (Shri Manubhai Shah):** (a) Yes; Sir.

(b) It has been decided to locate the Czech Heavy Electrical Plant, in Ramachandrapuram near Hyderabad in Andhra Pradesh, and the High Pressure Boilers Plant near Tiruchi in Madras State and the Soviet Heavy Electricals Plant at Ranipur in the Saharanpur District of Uttar Pradesh.

**Silk and Rayon Textile Export Promotion Council**

\*238. **Shri Ram Krishan Gupta:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 1169 on the 16th August, 1961 and state:

(a) whether Government have considered the recommendations made in the Report of the Delegation to West Asian and African countries sponsored by the Silk and Rayon Textile Export Promotion Council; and

(b) if so action taken thereon?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). A statement is laid on the Table of the House. [See Appendix I, annexure No. 35].

**Shellac Trade**

\*239. **Shri Balraj Madhok:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that State Trading Corporation has decided to take over the buffer stock operation in regard to shellac trade;

(b) whether this decision has been taken in consultation with the Indian Lac Exporters' Association; and

(c) if not, the reasons therefor?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir; in respect of 4 qualities of seedlac only.

(b) Yes, Sir.

(c) Does not arise.

**Heavy Plate Vessel Works**

\*240. **Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether a decision has been taken for the location of the heavy plate vessels works and heavy structural project to be set up with British assistance under the Third Plan;